

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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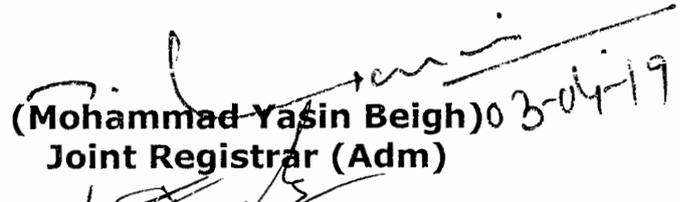
NOTIFICATION

No: 1

Dated: 03/04/2019

It is hereby notified that Mr. Sohil Mir S/O Sh. Mohd Farooq Mir R/O Taranwali, Tehsil Surankote, Distt. Poonch on having been appointed as Jr. Legal Assistant in Department of Law, Justice and Parliamentary Affairs, Government of Jammu and Kashmir vide Govt. Order No.2551-LD(Estt.) of 2016 dated 23.09.2016 has surrendered his Certificate of Enrollment, as an Advocate, vide his application dated 08.03.2019. Therefore, his Certificate of Enrollment bearing No.87/07 dated 06.08.07 is kept in abeyance, w.e.f.08.03.19.

By Order.


(Mohammad Yasin Beigh)
Joint Registrar (Adm) 03-04-19

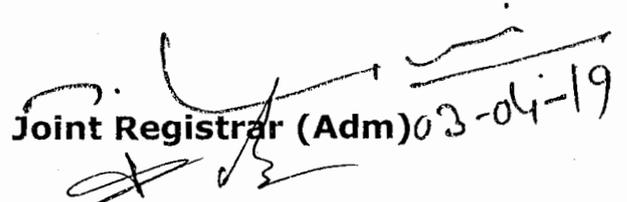
No: 198-209/CP

Dated: 03/04/2019

Copy to the: -

- 1-2. Registrar Judicial, High Court Wing Jammu/Srinagar.
3. Principal District & Sessions, Poonch.
4. Secretary, Bar Council of India, New Delhi.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
- 6-7. President Bar Association J&K High Court Jammu/Srinagar.
8. President, District Bar Association Poonch.
9. Incharge NIC, High Court of J&K, Jammu for uploading on the website.
10. Mr. Sohil Mir S/O Sh. Mohd Farooq Mir R/O Taranwali, Tehsil Surankote, Distt. Poonch

.....for information.


Joint Registrar (Adm) 03-04-19